

**OFFICE OF OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE CUM  
SPECIAL JUDGE (PC ACT) (CBI) ROUSE AVENUE DISTRICT COURT,  
NEW DELHI**

**ORDER**

In terms of Order No. 38/DHC/Gaz-IIB/G-7/VI.E.2(a)/2024 dated 25<sup>th</sup> October, 2024 and to ensure equal distribution of cases amongst the courts of Additional Chief Judicial Magistrates, RADC, New Delhi, the cases mentioned in Column No. 1 are hereby withdrawn from the Courts mentioned in Column No. 2 and are transferred to Courts mentioned in Column No. 3 for disposal in accordance with law with immediate effect:-

<b>S. No</b>	<b>(Column No.1)</b>	<b>(Column No. 2)</b>	<b>(Column No. 3)</b>
1.	Cases of list at Annexure-I at serial Nos. 6, 7, 9, 11, 13, 14, 17, 20, 21, 22, 23, 24, 27, 30, 31, 37, 39, 40, 41, 42, 44, 46, 49, 51, 52, 55, 56, 61, 62, 65, 67, 69, 70, 71, 74, 76, 79, 81, 83, 84, 87, 89, 91, 92, 93, 94, 95, 96, 105, 106, 109, 111, 112, 113, 114, 115, 116, 122, 126, 128, 129, 130, 131, 134, 136, 138, 141, 142, 143, 144, 147, 150, 151, 155, 156, 157, 159, 161, 162, 164, 167, 168, 171, 172, 173, 174, 177, 178, 181, 183, 187, 188, 189, 190, 193, 195, 197, 199, 201, 203, 205, 208, 209, 212, 214, 215, 218, 219, 220, 221, 222, 223, 228, 229, 230, 231, 234, 238, 241, 243, 245, 247, 249, 251, 254, 255, 258, 261, 263, 266, 269, 271, 273, 275, 277, 279, 282, 284, 285, 289, 292, 294, 296, 298, 301, 304, 306, 310, 311, 312, 313, 314, 315, 316, 317, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 337, 338, 340, 343, 345, 348, 350, 351, 354, 358, 359, 360, 361, 362, 364, 366, 367, 369, 371, 373, 374, 375, 378, 380, 382, 383, 385, 386 and 388.	Sh. Deepak Kumar-II, CJM, RADC, New Delhi	Ms. Jyoti Maheshwari, ACJM, RADC, New Delhi

2.	Cases of list at Annexure-II at serial Nos. 2, 4, 5, 6, 7, 9, 13, 14, 15, 16, 17, 18, 22, 24, 32, 34, 36, 37, 38, 40, 41, 43, 44, 45, 46, 47, 48, 51, 53, 54, 58, 59, 63, 64, 66, 67, 69, 70, 72, 74, 77, 80, 82, 83, 84, 85, 89, 90, 91, 92, 93, 98, 100, 101, 102, 103, 104, 106, 108, 110, 111, 112, 113, 116, 117, 126, 127, 128, 129, 132, 136, 138, 139, 140, 141, 142, 143, 144, 149, 153, 155, 161, 163, 165, 166, 167, 168, 169, 170, 176, 177, 179, 181, 182, 183, 191, 196, 197, 199, 200, 202, 203, 204, 206, 208, 210, 212, 213, 215, 217, 218, 219, 220, 222, 224, 225, 227, 228, 229, 233, 240, 241, 242, 243, 244, 245, 252, 253, 255, 258, 259, 261, 262, 263, 267, 268, 269, 273, 275, 276, 277, 278, 279, 280, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 295, 296, 299, 300, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 344, 350, 351, 361, 362, 363, 370, 371, 383, 386, 387, 388, 389, 390, 391, 392 and 393	Sh. Nishant Garg, ACJM, RADC, New Delhi	Ms. Neetu Nagar, ACJM, RADC, New Delhi
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It is further directed that the Ahlmads/Asstt. Ahlmads of the transferor/transferee Courts shall ensure that the lists of assigned cases be displayed outside the Court Rooms, and public at large is notified.

The files be sent to the transferee Court immediately so as to avoid any inconvenience to the lawyers and litigants. However, the transferee court shall take up the cases as per the date of hearing. Besides the above mentioned cases in the order, if there is any connected matter left over, the same be also sent to the transferee court alongwith the main case.